

Serial No. & Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
10.12.97.		<p>Heard learned Additional Standing Counsel Shri S.C. Samantray and learned counsel for the applicant Mr. Pradipta Mohanty on MA 553 of 1997. In this M.A., the Respondents sought leave from the Court to fillup the post of E.D.M.C. of Baghara Road on regular basis. In order dated 24.1.1997, Respondents has been permitted to fillup the post of EDMC Baghara Road on regular basis with the stipulation that any appointment made to the post, would be subject to the result of this Original Application. In view of this, it is submitted by the learned Additional Standing Counsel that the Respondents are at liberty to fillup the post. M.A. 553/97 is accordingly disposed of.</p>	<p><i>J. J. Jam (10/12/97)</i> Vice-Chairman</p> <p><i>S. C. S.</i> Member (Judl.)</p>
28.9.2000.		<p>Learned counsel for the applicant has filed Memo seeking withdrawal of the OA. We have heard learned counsel for both sides. In view of the memo filed, the OA is disposed of as withdrawn.</p>	<p><i>J. J. Jam, 28.9.2000</i> Vice-Chairman</p> <p><i>Member (Judicial)</i></p> <p><i>Atel 6/1/98</i> <i>Chandu 06.01.98</i> <i>S.O. (J)</i></p> <p><i>Received 6/1/98</i> <i>28.9.2000</i> <i>5/11/98</i></p> <p><i>Memo for withdrawal.</i> <i>For Consideration High</i> <i>Officer Pl.</i> <i>27/9</i></p>